

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.132

IA(I.B.C)/149(CH)2021
IA(I.B.C)/284(CH)2021
IA(I.B.C)/644(CH)2021
IA(I.B.C)/682(CH)2020
IA(I.B.C)/2644(CH)2023
IA(I.B.C)/170(CH)2024
CONT.A.(IBC)/2(CH)2024
IA(I.B.C)/666(CH)2024
IA(I.B.C)/988(CH)2024

In
C.P. (IB) No. 5/Chd/Hry/2019
(Admitted)

IN THE MATTER OF:

Bourn Hall International India Pvt. ...
Ltd.

Petitioner

Under Section: 10, 33(1)(b)(i) to (iii) r/w 33(3),
60(5) r/w 425, 19(2), IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 25.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 29.05.2024.

Sd/-

Court Officer